

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KARIWALA DESIGNERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KARIWALA DESIGNERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/01/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994WB2011PTC157676
5.	Address of the registered office and principal office (if any) of corporate debtor	188 B, MANIKTALA MAIN ROAD, KOLKATA-700054, WEST BENGAL
6.	Insolvency commencement date in respect of corporate debtor	24/10/2019
7.	Estimated date of closure of insolvency resolution process	20/04/2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CHHEDI RAJBHAR Regn No. IBBI/IPA-001/IP-P00129/2017-18/10271
9.	Address and e-mail of the interim resolution professional, as registered with the Board	40, Strand Road, Model House, 2nd Floor, Room No.- 49 , Kolkata – 700001 E-mail ID : crajbharco.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	40, Strand Road, Model House, 2nd Floor, Room No.- 49 , Kolkata – 700001 E-mail ID: kariwala.cirp@gmail.com
11.	Last date for submission of claims	06/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A) WebLink https://ibbi.gov.in/downloadform.html B) Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KARIWALA DESIGNERS PRIVATE LIMITED** on 24/10/2019.

The creditors of **KARIWALA DESIGNERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 06/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None] in Form CA-Not Applicable as per details available with the IRP till date.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 02/11/2019
Place: Kolkata

A handwritten signature in blue ink, appearing to read "Chhedi Rajbhar", written over a horizontal line.

Chhedi Rajbhar
Interim Resolution Professional of Kariwala Designers Private Limited
Regn No. IBBI/IPA-001/IP-P00129/2017-18/10271